

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL (WEST ZONE) PUNE**

IN

APPLICATION NO. 94 OF 2016

MR. DINBANDHU SINGH AND ORS. .... APPLICANTS

V/S

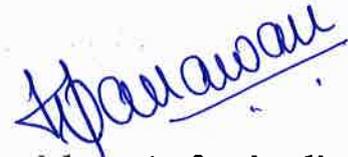
M/S. SERENE DEVELOPERS AND ORS. .... RESPONDENTS

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Place: Pune

Date: 01/08/2023



Advocate for Applicants

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GREEN TRIBUNAL (WEST ZONE) PUNE**

IN

APPLICATION NO. 94 OF 2016

MR. DINBANDHU SINGH AND ORS. .... APPLICANTS

V/S

M/S. SERENE DEVELOPERS AND ORS. .... RESPONDENTS

TO,

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBER OF  
THE NATIONAL GREEN TRIBUNAL.

**THE OBJECTION TO THE REPORT FILED BY THE JOINT  
COMMITTEE ON DATED 10/07/2023 ON BEHALF OF THE  
APPLICANTS ABOVENAMED IS AS UNDER:-**

1. The present Applicants have preferred the Application against Respondents for the blatant violation of environmental norms, rules, and further construction of the residential scheme 'Air Castles' without obtaining mandatory statutory permissions viz., **no prior environmental clearance, no consent to operate and most importantly the diversion/concretisation of 'Nala', filling up of "Nala" with construction waste, debris etc., no sustainable development even basis necessity of drinking water not available, breeding ground of mosquitoes on account of water logging, failure to seek permission for use of ground water, STP not made functional and no proper drainage**

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**system, no proper garbage treatment, non-preservation of top soil etc.,** and that the Applicants have duly set forth the facts and the grounds in the main Application. The facts and circumstances, leading to the filing of the said Application has been detailed out in the main body of the Application, hence for the sake of brevity the same are not being reproduced herein.

2. The present Applicants had filed its Affidavit for Computation of Carbon Footprint in the present matter on 07/10/2017. As per the said Affidavit for Computation of Carbon Footprint, the Applicants had computed the damage to the environment to the tune of Rs. 85,18,54,852/- [Rupees Eighty-Five Crores Eighteen Lakhs Fifty-Four Thousand Eight Hundred and Fifty-Two Only] and further the present Applicants prayed to direct the Respondent No. 01 to pay such damages as per Polluter Pays Principle. It is reiterated and maintained that the Project Proponent has intentionally and wilfully violated laws with impunity and attain personal gains. Furthermore, despite being well aware of such violations proceeded to sell illegal constructed tenements to several purchasers and further deceived them in purchasing the same.
3. The Applicants states that, as per the Order of the Hon'ble Tribunal dated 20/02/2023, a Joint Committee was constituted in order to ascertain the spot position as on date and to ascertain the allegations made by the Applicants in the main application. It is pertinent to note that the report was to be submitted within a period of 30 days. However, for some or the other reason the Respondents kept on delaying the

same and that the report came to be filed on 10/07/2023. It is pertinent to note that, the Hon'ble Tribunal was pleased to pass an Order thereby constituting the Joint Committee and the report was called within a period of 30 days.

However, there was a delay in inspecting the spot and submitting the report and the reason being, the Respondents are hand in gloves and sole intent of delaying the same was to permit grant of window to the Respondent No. 01/Project Proponent, the authorities intentionally delayed as the EIA Report was to be uploaded on the Parivesh Portal and the same was done on 18/04/2023. It is important to note that the Respondents are all hand in gloves and are trying to protect the Respondent No. 01 and the same is very much evident from the acts of the Respondents. The Respondent No. 01 filing the application under amnesty scheme on the last date, the Respondent authorities delaying the inspection at the spot is clearly the modus of the Respondents with a malafide intention.

4. As per the Order of the Hon'ble Tribunal the Joint Committee visited the property/spot wherein the residential scheme 'Air Castles' is constructed and that after ascertaining the actual position, records, the Joint Committee has filed its report on 10/07/2023 (hereinafter referred as '**said report**'). However, there are severe shortcomings, discrepancies and irregularity in the said report and thus the present Applicants hereby challenges, objects to the same and further bring before the Hon'ble Tribunal true and correct facts and records. The Applicants before filing its objections hereby highlight that

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the objective of the Environment (Protection) Act, 1986 is to protect human beings, other living creatures, plants, and property from environment damages and improve the environment as whole for sustainable living of human society at large. The concept of sustainable development has been discussed by the Hon'ble Tribunal in a plethora of cases and the Hon'ble Apex Court in the matter of *Narmada Bachao Andolan vs Union of India*, has deliberated about the concept of Sustainable Development. Furthermore, the Joint Committee has miserably failed to appreciate the object of the Environment (Protection) Act, 1986 and therefore, the Applicant is constrained to raise the following objection to the Joint Committee Report as under:

#### **OBJECTIONS**

5. The Applicants state that the said Report is completely mechanical in nature and is just a narration of the facts and documents on record which are already placed by the Applicants on record. The report does not bring before the Hon'ble Tribunal any new fact, circumstances and in fact, does not even disclose the relevant facts and the true and actual position at the spot. It is pertinent to note that the Joint Committee has miserably failed to file Photos of the spot which should have been taken during the inspection. **The Joint Committee has not filed a single photograph of the spot inspection. Furthermore, apart from disclosing mere factum of concretisation of 'Nala' miserably fails to notify the exact location, confluence and factum of dumping of**

**construction waste/debris to narrowing of the same and virtually closing it down.**

6. It is submitted that the said report narrates the information given by the Project Proponent i.e., the Respondent No. 01, whereas, it was the duty of the Joint Committee to ascertain the true and factual position relying upon the main application filed by the present Applicants and to assess the environmental damage with valid proofs.
7. However, as seen from perusal of the said Report same is completely prepared mechanically and to support the case advanced by the Project Proponent, it is submitted the observations made at Para No. 3.1 of the said report is based on the information which has been provided by the Project Proponent and that it defeats the entire process of constituting the joint committee and other procedures, as no independent verification and inspection has been duly carried out. The Joint Committee cannot and should not rely upon the information provided by the Respondent No. 01, instead should have sought documents supporting the claims made by the Respondent No. 01.
8. It is further submitted that as per the Sanctioned Layouts, bearing No. PMH/NA/SR/403/09 PUNE 1 Dated 23/08/2010 the Respondent No. 01 has obtained sanction for 14 buildings consisting of 436 Flats having a total built Up Area of 37,699.06 Sq. Mtrs. The Respondent No. 01 constructed the said building without the prior Environmental Clearance. Furthermore, the Respondent No. 01 has not even obtained Completion Certificate and/or

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Occupancy Certificate and that the Respondent No. 01 has put in possession the Applicants and the other Flat Purchasers of their respective units/flats in total violation of environmental norms and blatantly violating the building permission norms and rules. It is pertinent to note that the Respondents No. 02 to 07 did not take stringent action against the Respondent No. 01 even after such gross and severe violations majorly of all the laws, rules, and norms. Due to the inaction of the Respondents, the Respondent No. 01 had the audacity to illegally construct, sell, handover possession of the flats/units, without any provisions and/or facility of basic necessity viz., supply of water and drinking water. As evident from records the said supply of drinking water through potable water bottles was also unilaterally withdrawn and only on account of Order passed by this Hon'ble Tribunal the same has been continued by the Project Proponent.

9. The Applicants states that the said report narrates a documented position, which the Hon'ble Tribunal is aware of. In fact, it was the responsibility of the Joint Committee to ascertain the relevant facts keeping in mind the environmental damage. However, instead of bringing on record the environmental damages and ecological damages, the said report only specifies the sanctions which are obtained or not obtained, however it is clarified that the documentary position with respect to the same is very much clear and the same has also been admitted by the Respondent authorities and all the facts and documents are before the Hon'ble Tribunal.

10. Further it is submitted that, the said report narrates that there is no construction activity in progress, however, the Joint Committee failed to understand that owing to the Order of the Hon'ble Tribunal dated 10<sup>th</sup> November 2016 and Order of the Hon'ble Civil Court Senior Division in Special Civil Suit No. 452/2016 there has been a stay for further construction upon the place in question wherein the residential scheme 'Air Castles' is constructed upon. Furthermore, if not for the said Order of the Hon'ble Tribunal and that of the Hon'ble Civil Judge Senior Division, Pune, the Respondent No. 01 would have constructed more buildings without any fear of the environmental norms and rules and that of the Environmental Authorities as the authorities that the Respondent No. 02 to 07 failed to act upon.
11. Additionally, the observations of the Joint Committee pertaining to the CTE and CTO are again only in the form of reiteration of documented and admitted positions. However, it is completely true to say that the Respondent No. 01 has not obtained Consent to Operate till date and have not revalidated belatedly obtained Consent to Establish and further handed over the possession of the respective unit/flats to the Applicants and other Flat Purchasers.
12. Furthermore, the Joint Committee has observed that the STP has been provided, however, the Joint Committee failed to note that the working and functioning of the said STP is looked after by the Society comprising of the flat/unit owners of the residential scheme 'Air Castles' of which the present Applicants are also part of and that the treated waste is used

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for flushing and gardening by the said society. It is interesting to note such narrations in the said Report, wherein the Constituted Committee is narrating the version of the Project Proponent and interestingly fails to take note of the fact that entire construction erected by the Project Proponent is illegal and without obtaining valid permissions/sanctions and also neither any completion certificate is issued nor any conveyance has been secured in favor of the said Society, and therefore, fastening of burden conveniently on the Society is completely erroneous and same evidences collusion between the Project Proponent and concerned Authorities.

It is also pertinent to note that without Consent to Operate and Consent to Establish the STP has been handed over to the society by the Respondent No. 01. It is emphasised that the Respondent No. 01 has not provided a proper mechanism for solid waste, e-waste management which may lead to hazardous activities like soil contamination and water contamination and lead to adverse effect on human health as well. **Additionally, the Joint Committee miserably fails to record and observe that the top soil has neither been preserved nor any test reports are furnished by the Project Proponent.**

13. It is stated that the Joint Committee very easily and conveniently have shifted the blame from Respondent No. 01 to the members of the society. It is stated that, it was the duty and responsibility of the Respondent No. 01 to install the equipment more particularly the STP, WTP, OWC, etc., and furthermore the duty to keep the same in the working

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condition is also that of the Respondent No. 01 in lieu of non-obtaining of the prior environmental clearance, Completion/Occupancy Certificate, and grant of conveyance etc. However, the Respondent No. 01 has shifted the burden upon the members of the society and that the Joint Committee has pointed out that the society has not brought the OWC in operation. Instead of assessing the environmental damages caused by Respondent No. 01, the Joint Committee has observed that the OWC is handed over to society and the same is not brought into operation.

14. Furthermore, the Applicants submit that, it is due to the Order of the Hon'ble Tribunal dated 10<sup>th</sup> November 2016 directing the Respondent No. 01 to provide drinking water, the Respondent No. 01 is providing the same till date, otherwise, there would have been no drinking water and that the Applicants and the other flat purchasers would have been left on the god's mercy. That, till today there is no direct source of water and that the water is provided through tankers to all the flat/unit purchasers. It is highlighted that with respect to the water for domestic use and pipeline laying work, again the Joint Committee has relied upon the information provided by the Respondent No. 01 i.e., Project Proponent. The Applicants are not aware about the pipeline laying work and that till date no water has been provided through pipelines. Furthermore, the construction which has been carried by the Respondent No. 01 is clearly violating the principles of sustainable development. There is no source of water and yet more than a thousand residents are staying in the flats/units. This clearly specifies as to how the

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Respondent authorities totally turned blind eye for years and are now somehow making efforts to act as to get away from the mistakes which are made due to their inactions. It is pertinent to note that, there is no water for the current residents and yet the Respondent No. 01 intends to construct more buildings which is completely against the principles of sustainable development and surprisingly no questions are raised by any of the authorities in the present matter.

15. Furthermore, it is brought to the notice of the Hon'ble Tribunal that, during the visit on the spot, the same day it rained and that there was water logging near the STP, and near the Storm Water Drains and the same was also brought to the notice of the Joint Committee by the Applicants and the other residents of the society. That, the claim of the Respondent with respect to providing the 18 Nos. of recharging pits does not hold any merit as on the actual spot there was a severe water logging. ***That the Photos of the Water Logging in the premises of 'Air Castles' is annexed herewith at Annexure A.***

16. It is further stated that, the Joint Committee has narrated that, PP i.e., the Respondent No. 01 has planted 535 Trees, however, it is highlighted that the same is done to hide the shortcomings and other environmental and ecological damages. The Respondent No. 01 thinks that planting trees will make good the damage which has been caused by the Respondent no. 01 to the ecology. In fact, the plantation of trees is just to make sure the authorities are fooled again which shall help the Respondent no. 01 to procure the

environment clearance. The further construction of new buildings will only lead to more cutting of trees and irreparable ecological damage. The Respondent No.1 has already obliterated the natural habitat of the Marunji Village by constructing 14 buildings without prior EC and the Respondent No.1 by further construction of new building will utterly degrade the natural habitat of the village.

17. The NGT in Vineet Sinha v/s Union of India & Ors directed a builder mainly Express Builders and Promoters Private Limited in Noida to pay a compensation of ₹ 15 crore for building extra floors in violation of the environmental clearance (EC) conditions, stating that it placed an extra pollution load on the environment. The compensation granted was 10 percent of the project cost as per estimate in the EC. The Respondent No.1 has already constructed 14 buildings without EC and plans to construct new buildings as well. The Respondent does not abide by the rules and regulations protecting the environment and he is completely driven by profit making motive. All the construction by the Respondent No.1 has led to exponential increase in the carbon footprint in the Marunji Village. The Respondent No.1 is utterly liable to restore the environment even though the degradation that the Respondent No.1 has caused is irreparable and also required to be restrained from carrying any further development as the project is not ecologically sustainable and shall cause severe depletion of water tables through further illegal extraction of ground water and also on account of non-availability of bare necessity of available drinking water.

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18. It is further stated that, one of the main concerns of the Applicants is the diversion and concretisation of 'Nala.' It is pertinent to note that, the Respondent No. 01 has completely denied the existence of Nala time and again. However, the Joint Committee agrees that there is 'Nala' flowing through the scheme 'Air Castles.' Furthermore, it was expected from the Joint Committee to find out the flow of Nala and the diversion and concretisation, however, the Joint Committee very briefly states that there is no Nala diversion observed, only the Nala is concretised which is absurd. That as per the PMRDA DCPR, it is to be noted that the buffer zone for construction from Nala is 9 Mtr., and that the Respondent No. 01 has completely violated the same. Furthermore, it is submitted that, the Respondent No. 01 since beginning completely denied the existence of Nala, however, the Joint Committee has pointed out the same and thus it completely snubs the entire case of the Respondents. The Respondent no. 01 in blatant violation have diverted the Nala and have concretised the same causing severe water logging in and around the said scheme 'Air Castles'. It is essential to note that the same has also been dumped with construction waste and debris and the Respondent No. 01 has caused irreversible ecological damage, and solely on account of which the Respondent No. 01 throughout alleged non-existence of 'Nala' as same has been dumped with construction debris and construction in violation of norms with respect to "**buffer zone**" the Respondent No. 01 has continued with construction of scheme 'Air Castle'. It is highlighted that no

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construction and development activities are permissible within the area falling under buffer zone.

19. It is pertinent to note that, the Applicant had informed the Joint Committee about the Nala flowing from the property and that the Joint Committee even inspected the same. The Applicants and other residents duly clicked the pictures of the said flowing Nala. Furthermore, on 08/06/2023, the Applicant Mr. Sujit, sent an email to the Joint Committee thereby bringing to the knowledge and information about the Map which is affixed at Grampanchayat Marunji Office. That along with the Map, a Photo was affixed wherein it shows that through the boundary wall pipes are connected for passage of water and that the same was done to make the water flow through those pipes in case of flooding, logging. It is pertinent to note that the same is duly done so that the Nala water passes through those pipes. The Applicants are very much sure and confident that the Respondent No. 01 has clearly obstructed, diverted the Nala. The copy of the Map which is affixed at Grampanchayat Office, Marunji, clearly depicts that through the Survey No. 12 and 47 upon which the present residential scheme 'Air Castles' is constructed, a Nala is flowing, however at present at the spot the said nala is clearly diverted, concretised. **That the Copy of the Map affixed at Grampanchayat Office, Marunji is annexed herewith at Annexure B. Furthermore, the e-mail dated 08/06/2023 is also annexed herewith at Annexure C.**

20. Furthermore, it is stated that the obstruction, diversion and concretisation of Nala is a blatant violation of environmental

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laws, rules, and norms. In the present matter, the Respondent No. 01 i.e. The PP obstructed, diverted, dried, and concretised the entire Nala. It is pertinent to note that, in the case of *Mantri TechZone Pvt Ltd v/s. Forward Foundation*, the Hon'ble NGT Tribunal imposed fine of 117.35 Crores as 5% of the total project cost on the Respondent for illegal construction and encroachment over Bellandur and Agara lakes and violation of buffer zones of the rajakaluves (stormwater drains) as well. That, in the present matter too, considering the grave violations, it is necessary to impose heavy penalty and fine upon the Respondent No. 01 and upon the other Respondents for deliberate inaction. It is also pertinent to note that, in the case of *Alekha Tripathy vs. State of Odisha and Ors.*, the Hon'ble National Green Tribunal (Eastern Zone Bench) had imposed heavy fine and penalty for the Nala was 'dismembered beyond repair' and the same is the case in the present matter, however, the same is not been brought to the notice of the Hon'ble Tribunal by the Respondents and are trying to hide the said gross violation.

21. The obstruction, diversion of Nala cannot be done without proper study of the flora and fauna, the soil, groundwater depletion, etc., however, the Respondent No. 01 in blatant violation has acted so grossly that the said Nala cannot even be restored to its natural state without demolishing the buildings, however, if utmost necessary the same needs to be done in order to protect, preserve the environment and ecology. The Applicants have specified in their Affidavit that a storm water drain i.e. the water body is passing through the project land, which is narrowed down & illegally covered/

reclaimed by project proponents by dumping construction material. It is reiterated that; Nala is carrying waste water from the other area which has odour. Further, the Nala has been diverted, filled, concretised merely to procure sanction within the restricted zone of construction permitted around Nala. The main object of the Water (prevention and control of pollution) Act, 1974 is to maintain and restore the wholesomeness of water, and further to assess the pollution and punish the polluters and thus as per the said Act, the Respondent No. 01 needs to be punished severely to set an example amongst the public at large which shall be deterrent measure for violating the environmental laws.

22. The Joint Committee has merely reiterated the details provided by the Respondent No.1 in their report and they failed miserably to point out the violations done by the Respondent No.1 and the damages those violations will attract. The Respondent No.1 disposed of the accumulated debris into the Nalla and some of the debris near local water bodies. The construction of new buildings will further accumulate more debris and the same will be disposed of by the Respondent No.1 in an illicit manner. As claimed by the Respondent No.1 there are 18 nos of rainwater recharge pits but there are not sufficient storm water drains to manage the flow of 18 rainwater recharge pits this will eventually lead to flood like situation in the buildings as well the building premises.
23. The Joint Committee has also miserably failed to bring before the Hon'ble Tribunal the damage caused due to non-providing

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the requisite Environmental Infrastructure like Rain Water Harvesting, Energy Conservation System, Top Soil Preservation from erosion, Landscaping, Solar PV, etc. The Joint Committee could not establish as to whether the Respondent No. 01 has preserved the top soil as per the rules and norms. It is pertinent to note that, the soil carries minerals and that it plays an important role in the ecosystem and that considering the same the legislature has enacted the Soil Conservation Act and that many nationwide movements took place for prevention and conservation of soil, however in the present matter neither the Joint Committee nor any of the Respondents have disclosed the impact of blatant violation upon the soil.

- 24.** The Joint Committee failed to explain in its report about the existence of central STP. It is pertinent to note that, as per knowledge of the Applicants, there is no central STP and the authorities are only aware as to where the sewer lines, drainage lines are connected to and that no such assessment has been carried out by the Joint Committee. There is no central STP as well as the current capacity, as per details provided by the Respondent No.1 is 440 KLD and this would not suffice the requirements of the new buildings proposed to be constructed by the Respondent No.1 coupled with no supply water and also drinking water. **The Joint Committee ought to have returned a finding that there are gross violations intentionally committed with impunity and said Project being unsustainable. Hence, ought to have recommended that no further construction shall be permitted in the said Project.**

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25. The Joint Committee has clearly and miserably failed to bring before the Hon'ble Tribunal the true and correct assessment with respect to the environmental damage caused by the Respondent No. 01 and due to the inaction of the Respondent No. 02 to 07. The said report is only the reiteration of documentary evidence and there is no any specific or scientific study which was to be carried out from the expert members of the Joint Committee. Thus, considering the same, the said report does not have any weightage and thus the Hon'ble Tribunal cannot fully rely upon the same.

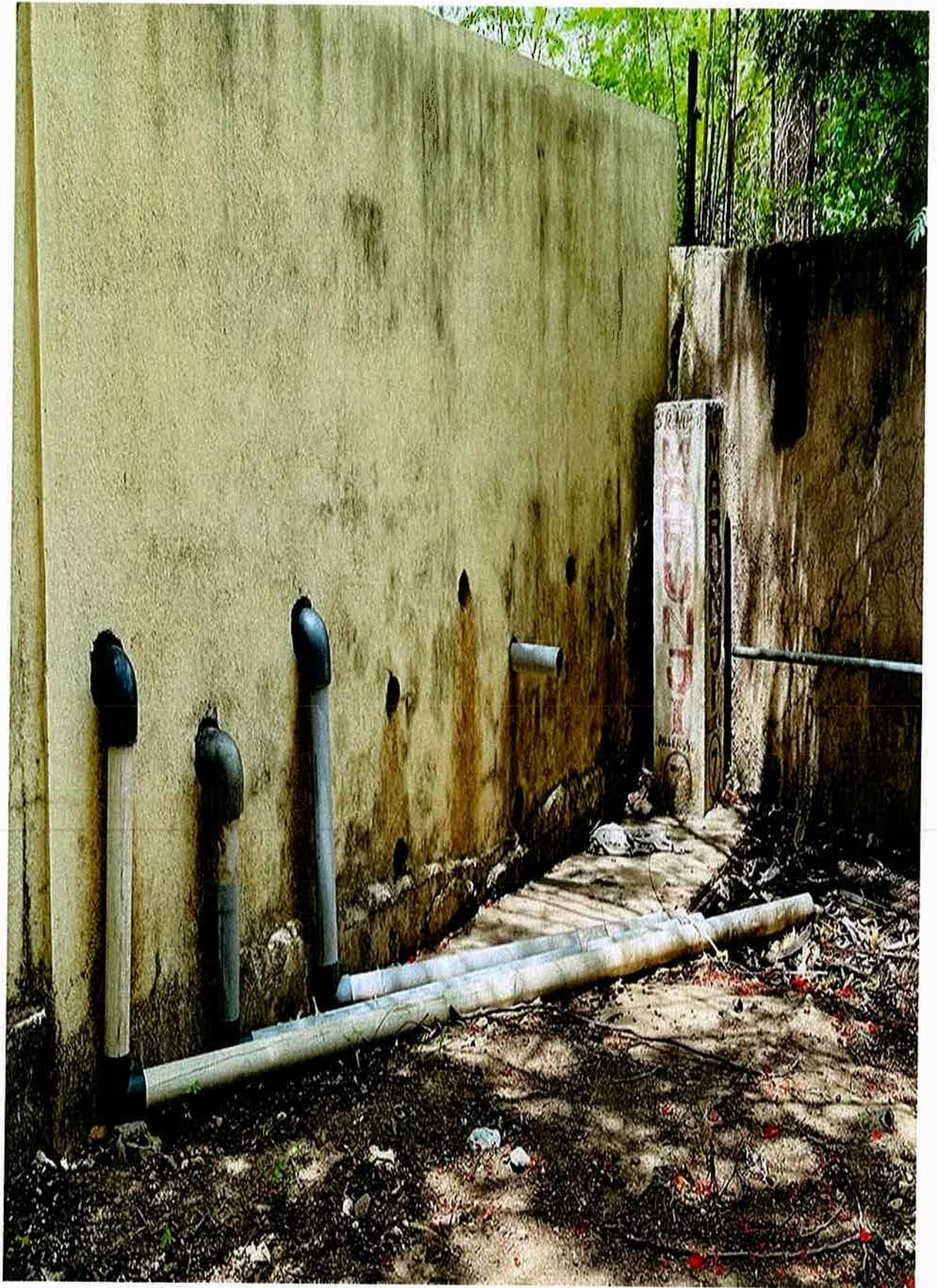
Hence, the present objection to the Joint Committee report dated 10/07/2023.

**Place: Pune**

**Date: 01/08/2023**

  
**Advocate for Applicants**

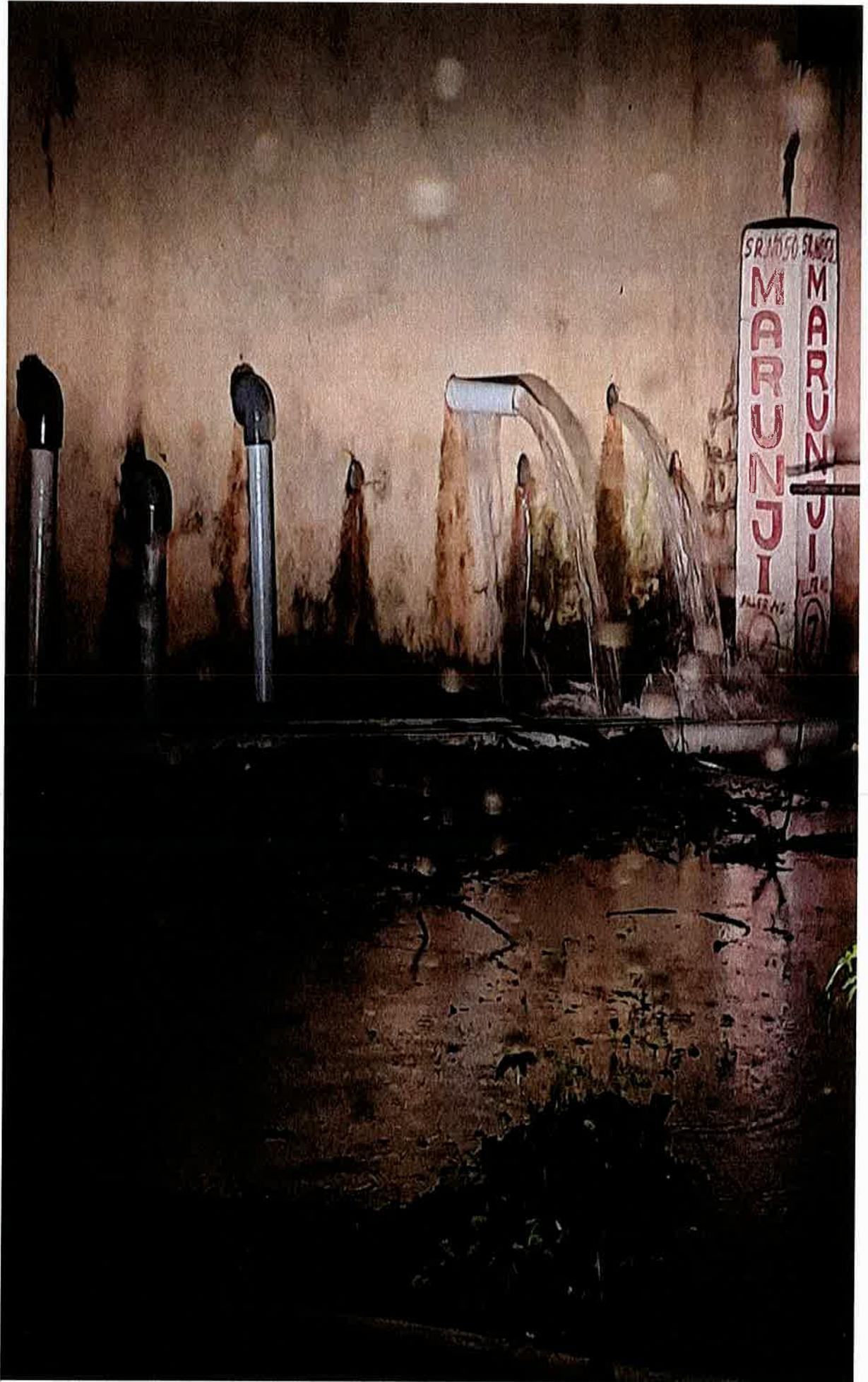
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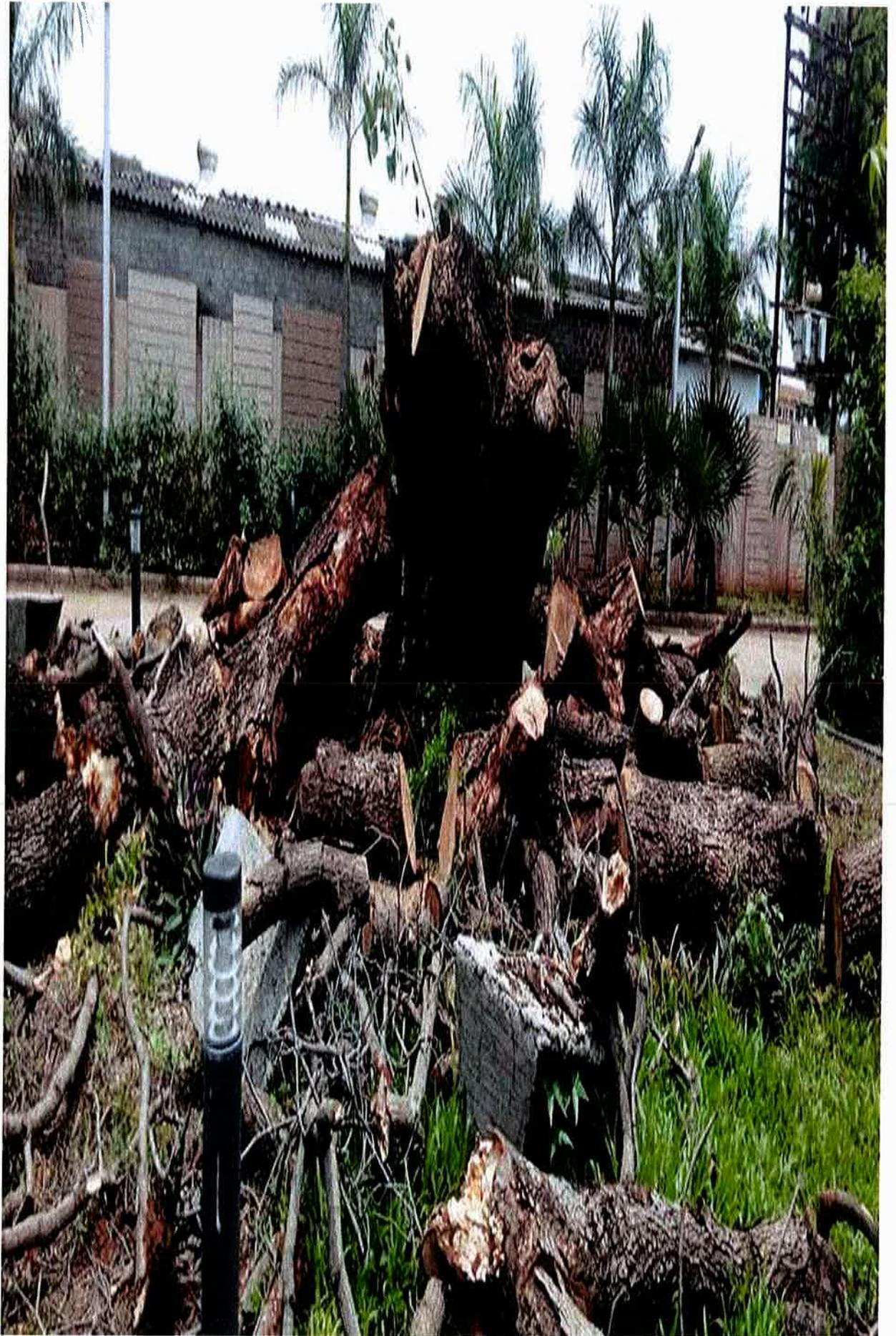
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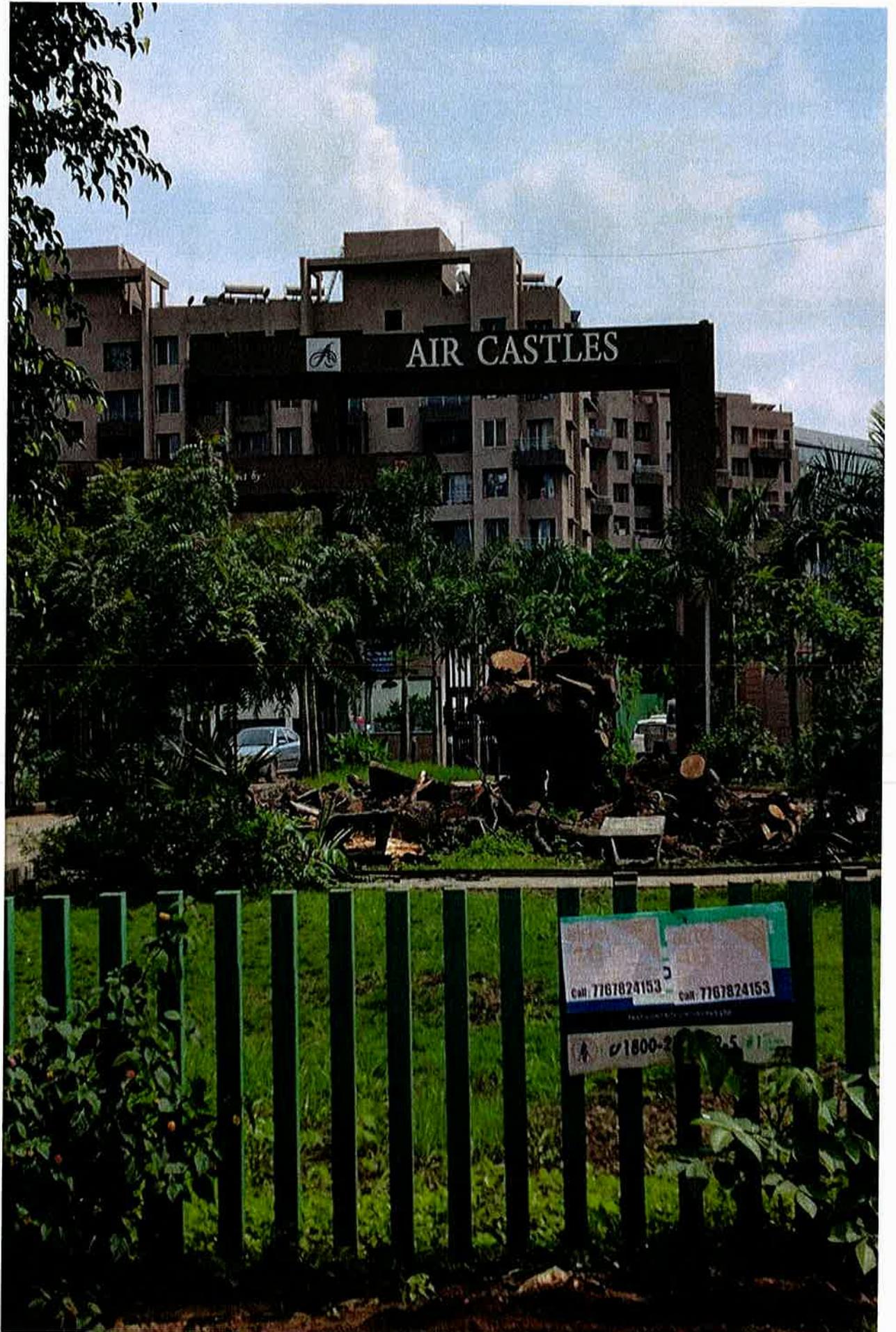
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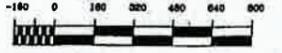


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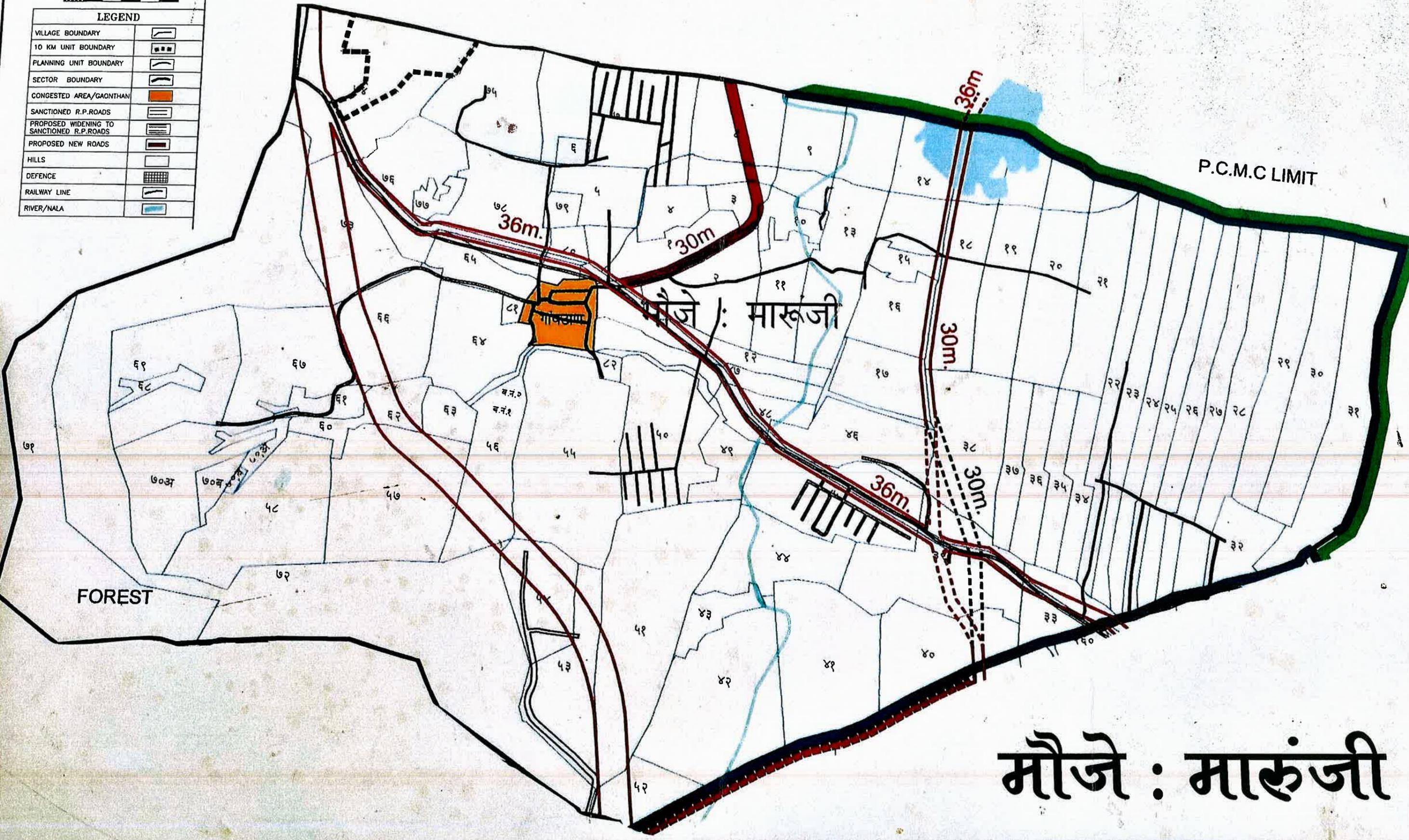


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LEGEND

VILLAGE BOUNDARY	
10 KM UNIT BOUNDARY	
PLANNING UNIT BOUNDARY	
SECTOR BOUNDARY	
CONGESTED AREA/GAONTHAN	
SANCTIONED R.P.ROADS	
PROPOSED WIDENING TO SANCTIONED R.P.ROADS	
PROPOSED NEW ROADS	
HILLS	
DEFENCE	
RAILWAY LINE	
RIVER/NALA	



मौजे : मारुंजी



Harshad Nanaware &lt;hnanaware@triyama.com&gt;

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## NGT -OA 94/2016 Dinbandhu Singh vs. Serene Developers

2 messages

Sujit Channagire &lt;sujit21@gmail.com&gt;

Thu, Jun 8, 2023 at 1:29 PM

To: sropune2@mpcb.gov.in, "pjarchco@gmail.com" <pjarchco@gmail.com>, e.thirun@nic.in, jdwater@mpcb.gov.in, jdair@mpcb.gov.in, lo@mpcb.gov.in, "ropune@mpcb.gov.in" <ropune@mpcb.gov.in>, legalretainer@mpcb.gov.in  
Cc: Harshad Nanaware <hnanaware@triyama.com>, "harshadnanaware@gmail.com" <harshadnanaware@gmail.com>, Gaurav Mehrotra <gauravmehrotra16@gmail.com>, Dinbandhu Singh <singh.dinbandhu@gmail.com>, Shambhu Kumar <sham2sushil@gmail.com>, Jitin Vyas <jitin.vyas@gmail.com>, "Adv. Lalit Kumar Jhunjhunwala" <jjlalit@triyama.com>

Dear Sir,

Greetings!

I am one of the Applicants in the case filed against Serene Developers before the **Hon'ble NGT (WZ) Pune in OA No. 94/2016**. Further, as per the Orders of the Hon'ble Tribunal a committee has been set up to inspect the environmental wrongdoings and to assess the damage.

That during the inspection, it was brought to the light that a natural flowing Nala was passing through the land upon which the said scheme is constructed and further it was asked to bring on record the Map or other documents pertaining to the same.

The 'Air Castles' scheme is constructed upon the land in the Village Marunji as detailed herein under:

S. No.	Area (In 'Aar')
12/6	4
12/7	7.5
47/2	9
47/3	9
47/4	16
47/18	5
47/19	9
47/5/1	8
50/1/1A/1	241
55/15	58
82	61
Total	497.5

**I would like to bring to your notice that the attached Map which has been obtained from the Grampanchayat Office, in which, the Nala is denoted by Blue Line and that the said map is on display at Grampanchayat Office. I would like to bring to your notice that a Nala is flowing through Survey No. 12 and 47 which is also the land on which the said scheme is constructed and it is vehemently clear that the 'Nala' is flowing from Survey No. 12 and 47 which comprises of the area under the construction of the scheme 'Air Castles'.**

However during the inspection no Nala was found flowing on the site and Project Proponent has informed that no Nala flows through the scheme and it is stated that on one corner of the scheme a brick wall was replaced with concrete wall with multiple holes to drain the water being accumulated on other side which is been drained to a concrete sewer line constructed inside the scheme.

We believe that the natural Nala which was flowing through the Village and the scheme has been systematically closed down by the Project Proponent and by other construction carried out in the Village. We are hopeful that you shall look into this aspect.

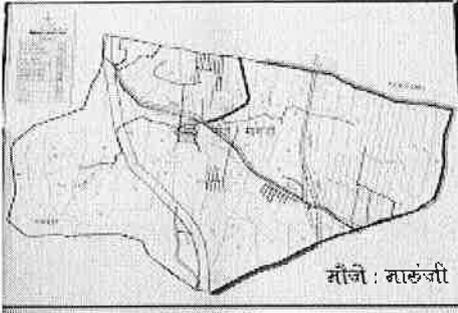
I would like you to go through the same and please trace the Nala to find the diversion and/or concretisation of the Nala. We the applicants shall always be ready and willing to co-operate in this matter. Please let me know if any

help is needed to find out the environmental illegalities caused while construction of the said 'Air Castles' scheme.

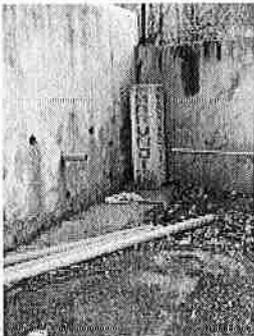
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Regards,  
Sujit

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2 attachments



Marunji\_Village\_Map\_grampanchayat.jpg  
1807K



AirCastles\_Wall.jpg  
1927K

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Sujit Channagire <sujit21@gmail.com>

Fri, Jun 9, 2023 at 3:04 PM

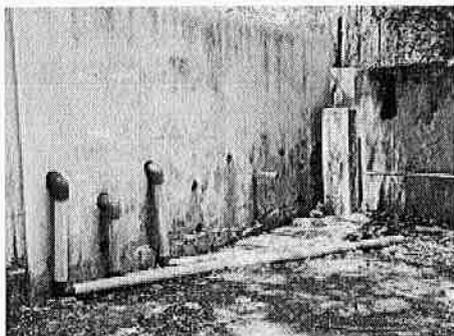
To: sropune2@mpcb.gov.in, "pjarchco@gmail.com" <pjarchco@gmail.com>, e.thirun@nic.in, jdwater@mpcb.gov.in, jdair@mpcb.gov.in, lo@mpcb.gov.in, "ropune@mpcb.gov.in" <ropune@mpcb.gov.in>, legalretainer@mpcb.gov.in  
Cc: Harshad Nanaware <hnanaware@triyama.com>, "harshadnanaware@gmail.com" <harshadnanaware@gmail.com>, Gaurav Mehrotra <gauravmehrotra16@gmail.com>, Dinbandhu Singh <singh.dinbandhu@gmail.com>, Shambhu Kumar <sham2sushil@gmail.com>, Jitin Vyas <jitin.vyas@gmail.com>, "Adv. Lalit Kumar Jhunjunwala" <jjlalit@triyama.com>

Dear Sir,

Please find the attached clear photo of a concrete wall with multiple holes for your reference.

Regards,  
Sujit

[Quoted text hidden]



Wall\_photo.jpg  
1893K